

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00979/2018**

**Chandigarh, this them 04<sup>th</sup> day of September, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Visakha Singh, aged 59 years, s/o Sh. Mitha Singh, R/o Street No. 1-1/2 Guru Amar Dass Nagar, Behind Nagar Nigam Tubewell, Narwana Road, Bhatinda (Group C), working as Enquiry cum Reservation Clerk under respondent No. 3 – 151001.

....**Applicant**

**(Present: Mr. Karnail Singh, Advocate)**

**Versus**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Divisional Railway Manager, DRM Office Complex, Northern Railway, Ambala Cantt (Haryana) -133001.
3. Sr. Divisional Personnel Officer, Northern Railway, Ambala Cantt (Haryana) – 133001.

**Respondents**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel submitted that since the applicant could not, till date, obtain the second punishment order, passed by the respondents, applied for under the RTI Act, he may be allowed to withdraw the present O.A., to file it afresh later, with better particulars, on the same cause of action.
2. Ordered accordingly.

**(P. GOPINATH)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 04.09.2018**

‘mw’